GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 3358 TO BE ANSWERED ON 13TH MARCH, 2020

MEDICAL COLLEGES ON PPP MODEL

3358. SHRI ANUBHAV MOHANTY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is considering the proposal of introducing Public Private Partnership Model for construction of Medical Colleges alongside District Hospitals of the States, if so, the details thereof;
- (b) whether the Government has invited private parties from the medical field for participation in such model, if so, the details thereof;
- (c) whether the concerns like fee structures, sharing of medical seats and cost of treatment in such Hospitals has been addressed or not; and
- (d) if so, the details thereof?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

(a) to (d): The regulations of Medical Council of India (MCI) allow establishment of a medical college under Public Private Partnership (PPP) model. Clause 2(5) of MCI's Establishment of Medical College Regulations, 1999, prescribes that the appropriate Government may allow the utilization of the facilities of a hospital owned and managed by it for establishing a Medical College by a person/agency /trust/society /company by entering into a Memorandum of Understanding for this purpose. The hospital to be transferred should be minimum 300 beds with necessary infrastructural facilities capable of being developed into teaching institution for the proposed medical college. It has also been prescribed that while transferring the Government Hospital facility, the State Government may safeguard the interest of State particularly in respect of admission of students under Government Quota in the medical college, patient care and implementation of all government health programmes in affiliated Hospital of the medical college.